

BEFORE THE NATIONAL GREEN TRIBUNAL

CENTRAL ZONE BENCH, BHOPAL

O.A.NO. 156 / 2025

IN THE MATTER OF:

SUNIL KUMAR YADAV & ORS.

...APPLICANTS

VERSUS

STATE OF RAJASTHAN & ORS.

...RESPONDENTS

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8.	Copy of the CTO for lease no. ML No. 88/1997	R2/5	64-68
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PLACE : JAIPUR

DATE : 25.01.2026

AMI CHAND DUHARIA

ASSISTANT MINING ENGINEER

KOTPUTLI, RAJASTHAN
THROUGH

SHOEB HASAN KHAN
STANDING COUNSEL FOR STATE OF RAJASTHAN
Ph. No.: (+91)-8989499211

Email: standingcounsel.rajasthan.ngt.bpl@gmail.com

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**ACTION TAKEN REPORT ON BEHALF OF RESPONDENT
NO.2/ASSISTANT MINING ENGINEER, KOTPUTLI,
RAJASTHAN**

It is submitted respectfully to the Hon'ble Tribunal :

- I.* That, the answering Respondent, is the Officer in Charge (OIC) as Respondent no. 02 in the above captioned matter for the Department of Mines and Geology, Kotputli, through Director Mines and Geology, Udaipur, duly authorized to file this Action Taken Report in compliance with the directions of this Hon'ble Tribunal dated 21.11.2025, hereby submits the following report regarding the allegations raised in the instant Original Application concerning alleged illegal and unscientific mining operations by Respondent No. 04 in Mining Lease Nos. 85/1997, 87/1997, 88/1997, and 89/1997 situated near Village Banethi,

Tehsil Kotputli, District Jaipur, Rajasthan. Part of this order is being reproduced as hereunder :

“ 5. In our view, it is the responsibility of the applicant to find out these documents under RTI and after having obtained them he should have approached us with this original application. But be that as it may, as of now we can only call for a report from the respondent no. 2 Director, Department of Mines and Geology, as to what action has been taken at their end on the complaint dated 17.09.2024 made by the applicant.”

2. That, a joint inspection team comprising officials from the District Mining Office, RSPCB, Forest Department, and Tehsildar Kotputli was constituted on 21.01.2026 to assess on-ground compliance. Key findings from inspections are that in the said village, 04 mining leases bearing numbers 86/1997, 87/1997, 88/1997, and 89/1997 have been complained by the residents. The demarcation of the designated areas in respect of all the aforesaid mining leases and the mining leases obtained could not be verified. During the on-site inspection, signs of active mining were found in only mining lease number 88/1997. Mining operations were found to be in-operative in the other mining leases. On the A-B boundary line of mining lease number 86/1997, there are edges of 03 houses, out of which half portion of one house is within the mining lease and half portion is outside the mining lease. And the other two houses are situated at approximately 05 meters distance from the A-B boundary line of the mining lease. One house is constructed on the B-A1 boundary line of mining lease number 86/1997 and a temple of Jeena Mata

is constructed on the D-C boundary line. A temple of Balaji is constructed at a distance of 68 meters from the said mining lease. Copy of the Spot Inspection Report dated 21.01.2026 is marked here as **Annexure R2/1**.

3. That, the mining permission and other environmental clearances as evidences, as directed and sought by this Hon'ble Tribunal in its order dated 21.11.2025. Part of this order is being reproduced as hereunder :

“ 7. If the respondent no. 2 has any documentary evidence with respect to the grant of EC or other permissions for mining in favour of respondent no. 4 these documents shall also be placed before us on the next date of hearing.”

- a) **Environmental Clearance (EC):** EC for operating Mining Lease ML No. 88/1997 issued by SEIAA, Rajasthan, vide Letter/No./F1(4)/SEIAA/SEAC/Raj/Sectt/Project/Cat.B2(227 93)2022-23 dated 07/07/2023. Copy of the EC's dated 07.07.2023 for mining lease ML No. 88/1997, ML No. 86/1997 and ML No. 87/1997 are marked here as **Annexure R2/2, Annexure R2/3 and Annexure R2/4**.
- b) **Consent to Operate (CTO):** CTO for operating Mining Lease ML No. 88/1997 granted by RSPCB, Regional Office Alwar, vide Order No. 2023-2024/Alwar/5004 dated 13/10/2023, valid from 14/10/2023 to 30/09/2028. Conditions include adherence to National Ambient Air Quality Standards (GSR 826(E), 2009), regular water sprinkling, topsoil conservation for plantation, and annual compliance reporting. Copy of the CTO dated 14.10.2023 for lease no. ML No.

88/1997, 87/1997 and 89/1997 is marked here as **Annexure R2/5, Annexure R2/6 and Annexure R2/7.**

- c) **DGMS Permission:** DGMS permissions for operating Mining Lease ML No. 88/1997 issued by Director of Mines Safety, Ajmer Region-1, dated 13/10/2023, under Regulation 106(2)(b) of Metalliferous Mines Regulations, 1961, allowing use of Heavy Earth Moving Machinery (HEMM) without deep hole blasting. Over 35 safety conditions are imposed, including bench height limits (max 6m), road safety, spoil bank management, and worker training. All documents have been verified by the district mining office and found to be in order. No operations were permitted prior to these approvals. Copy of the DGMS permissions for mining lease ML No. 88/1997, ML No. 87/1997 and ML No.89/1997 are marked here as **Annexure R2/8, Annexure R2/9 and Annexure R2/10.**

4. The district administration has ensured strict enforcement of environmental and mining regulations. All operations at the site are compliant as of the last inspection. The Respondent No. 2 commits to ongoing vigilance and requests the Hon'ble Tribunal to take this ATR on record and dispose of the matter accordingly.
5. That this Respondent is committed to enforcing environmental laws and protecting public interest. Further actions, including prosecution under the Mines and Minerals (Development and Regulation) Act, 1957, will be initiated upon receipt of the lessee's reply. Any additional directions from this Hon'ble Tribunal shall be complied with promptly.

6. That the contents of this report are true to the best of my knowledge and belief, based on official records.
7. That the present report along with its enclosures may kindly be taken on record as compliance by the Department of Mines and Geology in furtherance of the order dated 21.11.2025.
8. Affidavit is attached in support of this report.

PLACE : JAIPUR

DATE : 25.01.2026



AMI CHAND DUHARIA

ASSISTANT MINING ENGINEER

**KOTPUTLI, RAJASTHAN
THROUGH**



**SHOEB HASAN KHAN
STANDING COUNSEL FOR STATE OF RAJASTHAN
Ph. No.: (+91)-8989499211**

Email: standingcounsel.rajasthan.ngt.bpl@gmail.com

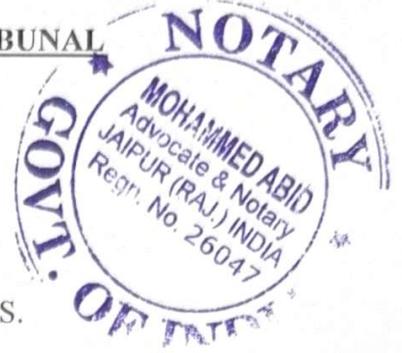
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BHOPAL (M.P.)

O.A. No 156/2025

APPLICANT : SUNIL KUMAR YADAV

VERSUS

RESPONDENTS : STATE OF RAJASTHAN & ORS.



AFFIDAVIT

I Ami Chand Duharia S/o Rameshwar Prasad, Age 53 Years, O/C- Assistant Mining Engineer, Kotputli,,Rajasthan, R/o- 89-A, Ajmer Road, Jagdamba Circle, Jagdamba Nagar-A, Jaipur, (Rajasthan), do hereby make oath and state as under:-

1. That, I am the Officer in Charge (OIC) as Respondent no. 02 in the above captioned matter for the Department of Mines and Geology, Kotputli, through Director Mines and Geology, Udaipur as deponent in the instant Original Application and hence competent to swear this affidavit on oath.
2. That I am well acquainted with the facts of the case and the pleadings in the Reports are true and correct to my own knowledge and are based on information believed by me to be true. The pleadings have been explained to me by my counsel and aforesaid information is based on records explained to me.
3. That the documents annexed with the Report are the true copies of original & believed to be true.


DEPONENT

VERIFICATION

I Ami Chand Duharia the above named deponent, do hereby verify that the contents of paras 1 to 3 of above affidavit are true to my personal knowledge.

Verified by me on 25 day of 2026.


DEPONENT

ATTESTED


NOTARY PUBLIC
JAIPUR (RAJ.) INDIA
25 JAN 2026

BEFORE THE NATIONAL GREEN TRIBUNAL

CENTRAL ZONE BENCH, BHOPAL

O.A.NO. 156 / 2025

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LIST OF DOCUMENTS

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AMI CHAND DUHARIA

ASSISTANT MINING ENGINEER

**KOTPUTLI, RAJASTHAN
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**SHOEB HASAN KHAN
STANDING COUNSEL FOR STATE OF RAJASTHAN
Ph. No.: (+91)-8989499211**

Email: standingcounsel.rajasthan.ngt.bpl@gmail.com

CC-Miner-चायपुरी
 1) सीमांत क्षेत्रों में आयुक्त की आदेशानुसार
 2) पट्टेदारों को नोडल क्षेत्रों में
 21.01.26

कार्यालय सहायक खनि अचियन्ता, कोटपुतली

"मौका रिपोर्ट"

विषय:- ग्राम बनेडी स्थित कायमपुरा बाल में देवी मन्वीनरी से दो रूहे खनिज खनन की ककवाचा जाकर आन निरस्त किने जाने के सम्बन्ध में। (मुख्यमंत्री जन सुनवाई मानियरिंग सिस्टम (एमजेएसएस) पर प्राप्त परिवाद की जांच कर रिपोर्ट प्रस्तुत करने बाबत।)

उपरोक्त विषयान्तर्गत खनिज शिफारस में वर्णित तथ्यों की भयतन सिध्दी हेतु आज दिनांक 21/01/26 को अधीक्षताद्वारा करीबों द्वारा निकट ग्राम बनेडी (कायमपुरा बाल) में विभाग द्वारा स्वीकृत खनन पट्टों का मौका निरीक्षण किया गया। उक्त ग्राम की पहाड़ी में विभाग द्वारा 04 खनन पट्टे 86/1997, 87/1997, 88/1997 व 89/1997 खींचत दौर प्रभावशील हैं। उक्त सभी खनन पट्टों पर निर्धारित आकार के पिलार व सूचना पट्ट लगे हुए नहीं पाये गये। मौके पर खनन पट्टा संख्या 88/1997 में लाजा खनन के निशानात पाये गये। अन्य खनन पट्टों में खनन कार्य बंद पाया गया।

मौके पर खनन पट्टा संख्या 89/1997 व 86/1997 के पास बली आबादी व अन्य स्थलों के मौके से दूरी मापी गई व UPS की सहायता से निर्देशांक लिखे गये। निर्देशांक निम्नानुसार हैं:-

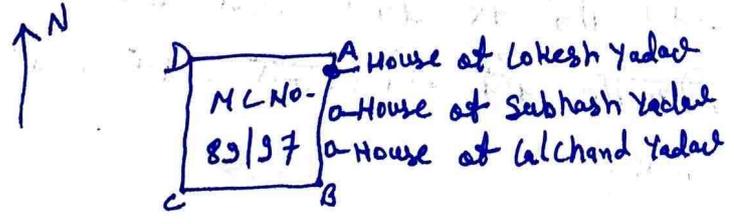
- | | | |
|---------------------|-------------------------|--------------------------|
| 1) N- 27° 47' 14.6" | House of Lokesh Yadav | } Near ML No-
89/1997 |
| E- 76° 06' 13.4" | | |
| 2) N- 27° 47' 13.5" | House of Subhash Yadav | |
| E- 76° 06' 13.5" | | |
| 3) N- 27° 47' 12.8" | House of Lalchand Yadav | |
| E- 76° 06' 13.2" | | |

खनन पट्टा जखंया 86/1997 के पास आबादी व अन्य ज्वाल:-

- ① N - 27° 46' 56.4" E - 76° 06' 07.8" जीण भाटा | काली भाटा मन्दिर
- ② N - 27° 46' 56.4" E - 76° 06' 11.3" House of Hariram Yadav & others
- ③ N - 27° 47' 00.7" E - 76° 06' 11.1" Temple of Balaji

खनन पट्टा जखंया 83/1997 की A-B सीमा रेखा पर 03 मकान बने हुए हैं जिनमें एक मकान आधा भाग खनन पट्टे के अन्दर व आधा भाग खनन पट्टे के बाहर आता है एवं अन्य दो मकान खनन पट्टे की सीमा रेखा A-B से लगभग 05 मीटर दूरी पर हैं।
 खनन पट्टा जखंया 86/1997 की सीमा रेखा B1-A1 पर एक मकान बना हुआ है एवं सीमा रेखा D1-C1 पर जीण भाटा का मन्दिर बना हुआ है उक्त खनन पट्टे से 68 मीटर दूरी पर Balaji का मन्दिर बना हुआ है।

नक्शा नस्खा:- (NOT TO SCALE)



• Temple of Balaji

Temple of Jeon/Kalimata - MLN No. 86/97 - House of Hariram Yadav & others

मौका स्थिती रिपोर्ट को पट बरकाह एस्ताहा किने गया

K/M
21/01/26
SMF
 श्रीवांग
 (श्रीवांग पारीक)
 SMF/21.01.26

1199

Annexure R2/2

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), RAJASTHAN)

To,

The -1
GALAXY INFRA
701, ganga hights, Tonk Road, babu Nagar, jaipur (Rajasthan) -302015

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/RJ/MIN/419821/2023 dated 24 Feb 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC23B001RJ110123 |
| 2. File No. | 18299 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Masonry stone Mining lease ML no.- 88/1997 Area 1.0 ha |
| 7. Name of Company/Organization | GALAXY INFRA |
| 8. Location of Project | RAJASTHAN |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 10/07/2023

(e-signed)
Ms. Khyati Mathur
Member Secretary
SEIAA - (RAJASTHAN)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



State Level Environment Impact Assessment Authority, Rajasthan
Room No. 11, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
E-mail; seiaams2021@gmail.com

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(22683)/2022-23 Jaipur, Dated: **07 JUL 2023**

M/s Galaxy Infra,
Partner- Shri Dipeshsingh
S/o Shri Rewat Singh,
Registered Address- R/o- 701, Ganga Heights,
Tonk Road, Bapunagar, Jaipur Rajasthan.

Sub:-EC for Existing Masonry stone Mining lease" ML No.-88/1997 M.L.Area- 1.0 hectare, Production Capacity- 1,97,400.0 TPA (ROM), Khasra No.- 330, Located Near village- Banethi, Tehsil- Kotputli, Dist.- Jaipur, Rajasthan, (**Proposal no- 419821**).

This has reference to your application dated 24.02.2023 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 16-18 May, 2023.

2 Brief details of the Project:

S.No.	Particulars	Details/Information
1.	Category / Item no.(in Schedule):	1 (a)-B2
2.	Project Details M.L No./Production Capacity	Existing Masonry stone Mining lease ML no.- 88/1997 Area 1.0 ha At khasra no.- 330, Near village- Banethi, Tehsil- Kotputli, Dist.- Jaipur, Rajasthan. Production Capacity- 1,97,400.0 TPA (ROM) [Masonry Stone – 1,87,530.0 TPA, Waste- 9870.0 TPA]
3.	Project Cost	Rs 50 Lacs/-annum
4.	Water requirement & Source	4.0 KLD (Source : Water will be sourced from nearby villages) No source of groundwater within the ML area and groundwater will not be used for any purpose.
5.	Fuel & Energy	Only day time mining will be done. The electric power lines of 220 volts and 440 volts are available near the applied ML area in nearby village and along the tar roads.

S. No	Particulars	Description	EMP Cost (In INR)	
			Capital Cost	Recurring Cost
6. Environment Management Plan				
EMP Capital Cost –Rs 9,85,000/- Recurring Cost - 4,90,000/- per annum				
1.	Environment Monitoring	Half-yearly Pollution monitoring–Air, Noise. Soil, water from MoEF & CC approved laboratory	-	50,000
2.	Dust suppression	Water sprinkling	-	1,00,000
		Construction and Maintenance of Haul Road	1,00,000	50,000
3.	Water Quality Management	Rainwater harvesting	2,00,000	50,000
4.	Mines Safety	Blasting related safeguard expenses (Caution boards, Silencer Blower)	30,000	-
		Peripheral fencing	1,00,000	-
5.	Waste management	Municipal Waste (Dustbins for collection of Municipal Waste)	-	20,000
		Septic tank & Soak Pit	60,000	20,000
		Hazardous Waste (Spent Oil generated from machinery)	-	20,000
6.	Land Reclamation	Reclamation/ regressing of mined out area (at conceptual stage)	-	1,00,000
7.	Greenbelt/ Plantation	Plantation @Rs 1500 per plant approx.(including plants purchase, maintenance and fencing/tree guards) Plant saplings purchase Digging of pits (2x2x2) & manure Weeding and hoeing Watering per plant Maintenance of plants and survival	4,95,000	80,000

				ensuring, replacement of dead plants with new @Rs 200 per unit. Transportation and fixing of tree guards & fencing. Salary of gardener		
		Total amount allocated for Environment Management			9,85,000/-	4,90,000/-
7.	Greenbelt & Plantation	Year	Safety zone along ML Boundary	Near rest shelter, unworked area and along haul road With in ML.	Total	
			Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees
		Existing	-	-	-	-
		I	0.10	100	0.07	70
		II	0.10	100	0.06	60
		III	Maintenance	-	-	-
		IV	Maintenance	-	-	-
		V	Maintenance	-	-	-
		Total	0.20	200	0.13	130
		Note- Green Belt/ Plantation will be developed in about 0.33 ha (33% of Lease area) area out of which 0.20 ha will be Safety zone along ML Boundary (7.5 m safety Barrier) and about 0.13 ha will be along haul road within ML.				
8.	Budgetary breakup for labour	Labour Welfare Capital Cost -Rs 1,19,000/- Recurring Cost - Rs 1,85,000/-per annum				
		S. No.	Facility Provided for Labourers	Capital Cost in Rs.	Recurring Cost in Rs.	
		1.	Rest Shelter	50000	10000	
		2.	Safe Drinking Water	10000	5000	
		3.	Sanitation Facility	10000	5000	
		4.	Periodical medical examination per year @ 1000 Rs. per labour	-	20000	
		5.	Fuel for cooking (LPG Cylinder) @1200 per month	24000	24000	
		6.	Education for children of labours @2,400 per labour	-	48000	
		7.	Provision for personal protection equipment (PPEs) like ear plug, dust mask, Helmet, Shoes etc. for 20 workers	-	-	
			Safety shoes @ Rs.700	14000	14000	
			Hand Gloves @ Rs. 500	10000	10000	

		Dust mask @ Rs.25 (2 times in month)	12000	12000
		Ear plug @ Rs. 25 (2 times in month)	12000	12000
		Helmets @ Rs.500	10000	10000
	8.	First Aid Box	5000	5000
	9.	Fire Safety	20000	10000
		Total	1,19,000/-	1,85,000/-

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.84th Meeting held on 22nd June, 2023 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

1. Statutory compliance:

- I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.**
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral

- (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.

- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are

- to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. Air quality monitoring and preservation:

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

3. Water quality monitoring and preservation:

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes

in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six -monthly basis.
 - v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
 - vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.
 - vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
 - viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.
- 4. Noise and vibration monitoring and prevention:**
- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

- ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

5. Mining plan:

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.
- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self- sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

6. Land reclamation:

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height. width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of

waste dumps.

- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. **Transportation:**

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be

wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. Green Belt:

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human health issues:

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus

on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminum. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
- iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
- v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

10. Miscellaneous:

- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area

- once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.
- ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 - iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
 - iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.
 - v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
 - vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory

requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.

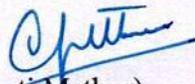
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS:

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-a-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data

- by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
 8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
 9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
 10. The PP shall obtain prior clearance form forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance form Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
 11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
 13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
 14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
 15. The ambient noise level should confirm to the standards prescribed under E (P) A Rules,

- 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
 17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
 18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
 19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.


(Khyati Mathur)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Seett/Project/Cat. B2(22683)/2022-23 Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur- 304002 (Raj.).
2. Additional Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd.), Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


M.S. SEIAA, (Rajasthan)

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), RAJASTHAN)

To,

The -1
GALAXY INFRA
701, ganga hights, Tonk Road, babu Nagar, jaipur (Rajasthan) -302015

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/RJ/MIN/420089/2023 dated 27 Feb 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23B001RJ160285 |
| 2. File No. | 18325 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Existing Masonry stone Mining lease ML no.- 86/1997 Area 1.0 ha At khasra no.- 324, |
| 7. Name of Company/Organization | GALAXY INFRA |
| 8. Location of Project | RAJASTHAN |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 10/07/2023

(e-signed)
Ms. Khyati Mathur
Member Secretary
SEIAA - (RAJASTHAN)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



State Level Environment Impact Assessment Authority, Rajasthan
 Room No. 11, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
 E-mail; seiaams2021@gmail.com

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(22712)/2022-23 Jaipur, Dated: **07 JUL 2023**

M/s Galaxy Infra,
Partner- Shri Dipeshsingh
 S/o Shri Rewat Singh, Registered
 Address- R/o- 701, Ganga Heights,
 Tonk Road, Bapunagar, Jaipur (Raj.)

Sub:-EC for Existing Masonry stone Mining lease” ML No.-86/1997 M.L. Area- 1.0 hectare, Production Capacity- 1,97,400.0 TPA (ROM), Khasra No.-324, Located Near village- Banethi, Tehsil- Kotputli, Dist.- Jaipur, Rajasthan, (**Proposal no- 420089**).

This has reference to your application dated 27.02.2023 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 16-18 May, 2023.

2 Brief details of the Project:

S.No.	Particulars	Details/Information
1.	Category / Item no.(in Schedule):	1 (a)-B2
2.	Project Details M.LNo./ ProductionCapacity	Existing Masonry stone Mining lease ML no.- 86/1997 Area 1.0 ha At khasra no.- 324, Near village- Banethi, Tehsil- Kotputli, Dist.- Jaipur, Rajasthan. Production Capacity- 1,97,000.0 TPA (ROM) [Masonry Stone – 1,87,150.0 TPA, Waste- 9850.0 TPA]
3.	Project Cost	Rs 50 Lacs/-annum
4.	Water requirement & Source	4.0 KLD (Source : Water will be sourced from nearby villages) No source of groundwater within the ML area and groundwater will not be used for any purpose.
5.	Fuel & Energy	Only day time mining will be done. The electric power lines of 220 volts and 440 volts are available near the applied ML area in nearby village and along the tar roads.
6.	Environment Management Plan	EMP Capital Cost –Rs 8,85,000/-

B

		Recurring Cost - 4,90,000/- per annum			
S. No	Particulars	Description	EMP Cost (In INR)		
			Capital Cost	Recurring Cos	
1.	Environment Monitoring	Half-yearly Pollution monitoring–Air, Noise. Soil, water from MoEF & CC approved laboratory	-	50,000	
2.	Dust suppression	Water sprinkling	-	1,00,000	
		Construction and Maintenance of Haul Road	1,00,000	50,000	
3.	Water Quality Management	Rainwater harvesting	2,00,000	50,000	
4.	Mines Safety	Blasting related safeguard expenses (Caution boards, Silencer Blower)	30,000	-	
		Peripheral fencing	1,00,000	-	
5.	Waste management	Municipal Waste (Dustbins for collection of Municipal Waste)	-	20,000	
		Septic tank & Soak Pit	60,000	20,000	
		Hazardous Waste (Spent Oil generated from machinery)	-	20,000	
6.	Land Reclamation	Reclamation/ regressing of mined out area (at conceptual stage)	-	1,00,000	
7.	Greenbelt/ Plantation	Plantation @Rs 1500 per plant approx.(including plants purchase, maintenance and fencing/tree guards) Plant saplings purchase Digging of pits (2x2x2) & manure Weeding and hoeing Watering per plant Maintenance of plants and survival ensuring, replacement of dead plants with new @Rs 200 per unit. Transportation and fixing of tree guards & fencing. Salary of gardener	4,95,000	80,000	
Total amount allocated for Environment Management			9,85,000/-	4,90,000/-	
7.	Greenbelt & Plantation	Year	Safety zone along ML Boundary	Near rest shelter, unworked area and along haul road With in ML.	Total

	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees
Existing	-	-	-	-	-	-
I	0.10	100	0.07	70	0.17	170
II	0.10	100	0.06	60	0.16	160
III	Maintenance		-	-	-	-
IV	Maintenance		-	-	-	-
V	Maintenance		-	-	-	-
Total	0.20	200	0.13	130	0.33	330

Note- Green Belt/ Plantation will be developed in about 0.33 ha (33% of Lease area) area out of which 0.20 ha will be Safety zone along ML Boundary (7.5 m safety Barrier) and about 0.13 ha will be along haul road within ML.

8. Budgetary breakup for labour

Labour Welfare Capital Cost –Rs 1,19,000/-
Recurring Cost - Rs 1,85,000/-per annum

S. No.	Facility Provided for Labourers	Capital Cost in Rs.	Recurring Cost in Rs.
1.	Rest Shelter	50000	10000
2.	Safe Drinking Water	10000	5000
3.	Sanitation Facility	10000	5000
4.	Periodical medical examination per year @ 1000 Rs. per labour	-	20000
5.	Fuel for cooking (LPG Cylinder) @1200 per month	24000	24000
6.	Education for children of labours @2,400 per labour	-	48000
7.	Provision for personal protection equipment (PPEs) like ear plug, dust mask, Helmet, Shoes etc. for 20 workers	-	-
	Safety shoes @ Rs.700		14000
	Hand Gloves @ Rs. 500		10000
	Dust mask @ Rs.25 (2 times in month)		12000
	Ear plug @ Rs. 25 (2 times in month)		12000
	Helmets @ Rs.500		10000
8.	First Aid Box	5000	5000
9.	Fire Safety	20000	10000
	Total	1,19,000/-	1,85,000/-

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.84th Meeting held on 22nd June, 2023 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and

its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

- I. **Statutory compliance:**
- I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.**
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from

- whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
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- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. Air quality monitoring and preservation:

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF & CC/ Central Pollution Control Board.

3. Water quality monitoring and preservation:

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF & CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
 - ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH
- 

and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six -monthly basis.

- v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.
- vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.

4. Noise and vibration monitoring and prevention:

- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

5. Mining plan:

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
 - ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.
 - iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self- sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.
- 6. Land reclamation:**
- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
 - ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height. width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
 - iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
 - iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
 - v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.
 - vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water

and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. **Transportation:**

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. **Green Belt:**

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area

- of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
 - iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
 - v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.
- 9. Public hearing and human health issues:**
- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
 - ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
 - iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab

accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

- iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
- v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

10. Miscellaneous:

- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.
- ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.
- v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions.

The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.

- vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS:

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory

manner.

8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

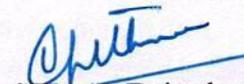
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.


 (Khyati Mathur)
 Member Secretary,
 SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(22712)/2022-23 Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur- 304002 (Raj.).
2. Additional Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd.), Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


 M.S. SEIAA, (Rajasthan)

Signature Not Verified

Digitally signed by Ms. Khyati Mathur
Member Secretary

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), RAJASTHAN)

To,

The -1
 GALAXY INFRA
 701, ganga hights, Tonk Road, babu Nagar, jaipur(Rajasthan) -302015

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/RJ/MIN/419679/2023 dated 14 Mar 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC23B001RJ116560 |
| 2. File No. | 18398 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Masonry stone Mining lease ML no.- 87/1997 Area 1.0 ha |
| 7. Name of Company/Organization | GALAXY INFRA |
| 8. Location of Project | RAJASTHAN |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 10/07/2023

(e-signed)
 Ms. Khyati Mathur
 Member Secretary
 SEIAA - (RAJASTHAN)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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State Level Environment Impact Assessment Authority, Rajasthan
Room No. 11, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.

E-mail; seiaams2021@gmail.com

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(22793)/2022-23 Jaipur, Dated: 07 JUL 2023

M/s Galaxy Infra,
Partner- Shri Dipeshsingh
S/o Shri Rewat Singh, Registered
Address- R/o- 701, Ganga Heights,
Tonk Road, Bapunagar, Jaipur (Raj.).

Sub:-EC for Existing Masonry stone Mining lease" ML No.- 87/1997, M.L.Area- 1.0 hectare, Production Capacity- 1,97,500.0 TPA (ROM), Khasra No.-328 & 330, Located Near village- Banethi, Tehsil- Kotputli, Dist.- Jaipur, Rajasthan, (**Proposal no-419679**).

This has reference to your application dated 24.02.2023 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 16-18 May, 2023.

2 Brief details of the Project:

S.No.	Particulars	Details/Information
1.	Category / Item no.(in Schedule):	1 (a)-B2
2.	Project Details M.LNo./ Production Capacity	Existing Masonry stone Mining lease ML no.- 87/1997 Area 1.0 ha At khasra no.- 328 & 330, Near village- Banethi, Tehsil- Kotputli, Dist.- Jaipur, Rajasthan. Production Capacity- 1,97,500.0 TPA (ROM) [Masonry Stone – 1,87,630.0 TPA, Waste- 9870.0 TPA]
3.	Project Cost	Rs 50 Lacs/-annum
4.	Water requirement & Source	4.0 KLD (Source : Water will be sourced from nearby villages) No source of groundwater within the ML area and groundwater will not be used for any purpose.
5.	Fuel & Energy	Only day time mining will be done. The electric power lines of 220 volts and 440 volts are available near the applied ML area in nearby village and along the tar roads.

6.	Environment Management Plan		EMP Capital Cost –Rs 9,85,000/- Recurring Cost - 4,90,000/- per annum						
	S. No	Particulars	Description	EMP Cost (In INR)					
				Capital Cost	Recurring Cost				
	1.	Environment Monitoring	Half-yearly Pollution monitoring–Air, Noise. Soil, water from MoEF & CC approved laboratory	-	50,000				
	2.	Dust suppression	Water sprinkling	-	1,00,000				
			Construction and Maintenance of Haul Road	1,00,000	50,000				
	3.	Water Quality Management	Rainwater harvesting	2,00,000	50,000				
	4.	Mines Safety	Blasting related safeguard expenses (Caution boards, Silencer Blower)	30,000	-				
			Peripheral fencing	1,00,000	-				
	5.	Waste management	Municipal Waste (Dustbins for collection of Municipal Waste)	-	20,000				
Septic tank & Soak Pit			60,000	20,000					
Hazardous Waste (Spent Oil generated from machinery)			-	20,000					
6.	Land Reclamation	Reclamation/ regressing of mined out area (at conceptual stage)	-	1,00,000					
7.	Greenbelt/ Plantation	Plantation @Rs 1500 per plant approx.(including plants purchase, maintenance and fencing/tree guards) Plant saplings purchase Digging of pits (2x2x2) & manure Weeding and hoeing Watering per plant Maintenance of plants and survival ensuring, replacement of dead plants with new @Rs 200 per unit. Transportation and fixing of tree guards & fencing. Salary of gardener	4,95,000	80,000					
Total amount allocated for Environment Management			9,85,000/-	4,90,000/-					
7.	Greenbelt & Plantation		Year	Safety zone along ML Boundary		Near rest shelter, unworked area and along haul road With in ML.		Total	
				Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees
	Existing	-	-	-	-	-	-	-	-

	I	0.10	100	0.07	70	0.17	170
	II	0.10	100	0.06	60	0.16	160
	III	Maintenance		-	-	-	-
	IV	Maintenance		-	-	-	-
	V	Maintenance		-	-	-	-
	Total	0.20	200	0.13	130	0.33	330
	Note- Green Belt/ Plantation will be developed in about 0.33 ha (33% of Lease area) area out of which 0.20 ha will be Safety zone along ML Boundary (7.5 m safety Barrier) and about 0.13 ha will be along haul road within ML.						
8.	Budgetary breakup for labour		Labour Welfare Capital Cost –Rs 1,19,000/- Recurring Cost - Rs 1,85,000/-per annum				
	S. No.	Facility Provided for Labourers		Capital Cost in Rs.	Recurring Cost in Rs.		
	1.	Rest Shelter		50000	10000		
	2.	Safe Drinking Water		10000	5000		
	3.	Sanitation Facility		10000	5000		
	4.	Periodical medical examination per year @ 1000 Rs. per labour		-	20000		
	5.	Fuel for cooking (LPG Cylinder) @1200 per month		24000	24000		
	6.	Education for children of labours @2,400 per labour		-	48000		
	7.	Provision for personal protection equipment (PPEs) like ear plug, dust mask, Helmet, Shoes etc. for 20 workers		-	-		
		Safety shoes @ Rs.700		-	14000		
		Hand Gloves @ Rs. 500		-	10000		
		Dust mask @ Rs.25 (2 times in month)		-	12000		
		Ear plug @ Rs. 25 (2 times in month)		-	12000		
		Helmets @ Rs.500		-	10000		
	8.	First Aid Box		5000	5000		
	9.	Fire Safety		20000	10000		
		Total		1,19,000/-	1,85,000/-		

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.84th Meeting held on 22nd June, 2023 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

1. Statutory compliance:

- I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.**
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for

- 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability

(Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.

- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. Air quality monitoring and preservation:

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality

Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF & CC/ Central Pollution Control Board.

3. Water quality monitoring and preservation:

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF & CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be

ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six -monthly basis.

- v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.
- vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.

4. Noise and vibration monitoring and prevention:

- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- iv. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

5. Mining plan:

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total

excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.

- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.
- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self- sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

6. Land reclamation:

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation

- etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. **Transportation:**

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. **Green Belt:**

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/

Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human health issues:

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to

materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

- iv. The Proponent shall maintained a record of performance indicators for workers which includes
 - (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
- v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

10. Miscellaneous:

- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.
- ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.
- v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.

- vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not

5.



commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS:

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt-conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended

subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.

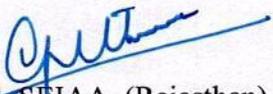
17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.


(Khyati Mathur)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(22793)/2022-23 Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur- 304002 (Raj).
2. Additional Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd.), Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


M.S. SEIAA, (Rajasthan)

Signature Not Verified

Digitally signed by Ms. Khyati Mathur
Member Secretary



Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996



Registered

File No F(Mines)/KOTPUTLI-BEHROR(Kotputli)/7159(1)/2023-2024/1396-1397

Order No 2023-2024/Alwar/5005

Date: 19/10/2023

Unit Id : 128,182

M/s M/s Galaxy Infra

701, Ganga Heights, Tonk road, Babu nagar, Jaipur, Jaipur

E-Mail : galaxyinra88.97@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Banethi**, Tehsil-**Kotputli**, District- **Kotputli-Behror (M.L.No-M.L NO 88/1997)** .

Ref: (i) Your application dated 03/08/2023
(ii) Received on 03/08/2023
(iii) Received at Head office on 22/07/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/s Galaxy Infra**, a Mine of **Minor Mineral** having **M.L.No-M.L NO 88/1997 in an area measuring 1.0000 Hectares** at/near Village-**Banethi** ,Tehsil-**Kotputli**,District-**Kotputli-Behror**.
- 2 That this consent is valid for a period from **14/10/2023** to **30/09/2028**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONRY STONE	197400.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.19 22:43:41 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/KOTPUTLI-BEHROR(Kotputli)/7159(1)/2023-2024/1396-1397

Order No 2023-2024/Alwar/5005

Date: 19/10/2023

Unit Id : 128,182

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/benefication of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That all other clearances/ permissions including Wildlife Clearance from the Standing Committee of the National Board for Wildlife shall be obtained, as may be required under the Wild life (Protection) Act, 1972 or any other act/ rules/ notifications and/ or any orders of the Hon'ble NGT/ court.
- 7 That the unit shall have to comply with the Guidelines for Abatement of pollution from mining operations issued by the Board vide letter no F.14(38) policy/RPCB/ Plg./ 2786-2817 dated 15.07.2011.
- 8 That the Mining Lease shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.
- 9 That the lessee shall develop plantation as per specified norms in at least 33% of the lease area to maintain ambient air quality around the lease area.
- 10 That the Mining shall be done as per the approved Mining Plan/ Scheme and annual production must not exceed the capacity as mentioned in this consent letter.
- 11 That this consent is issued on the basis of documents submitted in by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
- 12 That adequate measures shall be taken for control of emissions from the areas prone to air pollution and mining operations.
- 13 That no discharge of effluent shall be made within or outside the premises.
- 14 That top soil shall be stacked separately and used for plantation & agriculture.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.19 22:43:41 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

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File No F(Mines)/KOTPUTLI-BEHROR(Kotputli)/7159(1)/2023-2024/1396-1397

Order No 2023-2024/Alwar/5005

Date: 19/10/2023

Unit Id : 128,182

- 15 That the lessee shall comply all the conditions as imposed in Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority (SEIAA), Rajasthan, vide letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.B2(22683)2022-23 Jaipur dated 07/07/2023.
- 16 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.
- 17 That no natural water course and/or water resources shall be obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating / passing through the mining area during the course of mining operation.
- 18 That the Consent to Operate shall be valid for the above said period only if mining lease is valid.
- 19 That the lessee shall maintain the pillars of mining lease area. It shall be ensured that mining shall not be carried out beyond the demarcated area by the Department of Mines and Geology (GOR).
- 20 That the effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of particulate matter such as loading and unloading point and all transfer points during handling of the minerals. Extensive water sprinkling shall be carried out on roads. It should be ensure that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.
- 21 That ground water shall not be extracted without prior permission of the Central Ground Water Authority (CGWA).
- 22 That the vehicular emissions shall kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportations of minerals. The vehicles carrying the minerals shall be covered with a tarpaulin and shall not be overloaded.
- 23 That you shall submit application for renewal of consent at least 120 days before expiry of consent.
- 24 That you shall submit point wise compliance of the consent at least once in a year.
- 25 That this consent is subjected to the provisions of the Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 1981 and any other relevant statutes, orders and guidelines as may be applicable to the lease from time to time.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.19 22:43:41 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/KOTPUTLI-BEHROR(Kotputli)/7159(1)/2023-2024/1396-1397

Order No 2023-2024/Alwar/5005

Date: 19/10/2023

Unit Id : 128,182

- 26 That the lessee shall be liable to remit outstanding consent fee; if any, on account of lapsed consent period/consent to establish/default period/additional consent fee as and when asked for.
- 27 That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 28 That the grant of this consent to operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.
- 29 That the grant of this consent to operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the state Board for violation of the provisions of the Air or the rules made there under.
- 30 That the ambient air monitoring shall be conducted after starting production in mine and report of monitoring to be submitted to the Board at the earliest.
- 31 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 32 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 33 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 34 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.19 22:43:41 IST
Reason: SelfAttested
Location:





Regional Office Alwar

1674

Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/KOTPUTLI-BEHROR(Kotputli)/7159(1)/2023-2024/1396-1397

Order No 2023-2024/Alwar/5005

Date: 19/10/2023

Unit Id : 128,182

- 35 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

- 1 Master File .

(B):

- 1 Mining Engineer, Department of Mines Geology (GOR), Alwar, to inform that this Consent to Operate has been issued from the environmental angle only, and ensuring compliance of any other Act/Rule/Regulations/Guidelines or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned Departments.

Regional Officer

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.19 22:43:41 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996



Registered

File No F(Mines)/KOTPUTLI-BEHROR(Kotputli)/7159(1)/2023-2024/1394-1395

Order No 2023-2024/Alwar/5004

Date: 19/10/2023

Unit Id : 128,182

M/s M/s Galaxy Infra

701, Ganga Heights, Tonk road, Babu nagar, Jaipur, Jaipur

E-Mail : galaxyinra88.97@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Banethi**, Tehsil-**Kotputli**, District- **Kotputli-Behror (M.L.No-M.LNo. 87/1997)** .

Ref: (i) Your application dated 03/08/2023
(ii) Received on 03/08/2023
(iii) Received at Head office on 21/07/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/s Galaxy Infra**, a Mine of **Minor Mineral** having **M.L.No-M.LNo. 87/1997** in an area measuring **1.0000 Hectares** at/near Village-**Banethi** ,Tehsil-**Kotputli**,District-**Kotputli-Behror**.
- 2 That this consent is valid for a period from **14/10/2023** to **30/09/2028**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	197500.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.19 22:42:51 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/KOTPUTLI-BEHROR(Kotputli)/7159(1)/2023-2024/1394-1395

Order No 2023-2024/Alwar/5004

Date: 19/10/2023

Unit Id : 128,182

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/benefication of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That all other clearances/ permissions including Wildlife Clearance from the Standing Committee of the National Board for Wildlife shall be obtained, as may be required under the Wild life (Protection) Act, 1972 or any other act/ rules/ notifications and/ or any orders of the Hon'ble NGT/ court.
- 7 That the unit shall have to comply with the Guidelines for Abatement of pollution from mining operations issued by the Board vide letter no F.14(38) policy/RPCB/ Plg./ 2786-2817 dated 15.07.2011.
- 8 That the Mining Lease shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.
- 9 That the lessee shall develop plantation as per specified norms in at least 33% of the lease area to maintain ambient air quality around the lease area.
- 10 That the Mining shall be done as per the approved Mining Plan/ Scheme and annual production must not exceed the capacity as mentioned in this consent letter.
- 11 That this consent is issued on the basis of documents submitted in by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
- 12 That adequate measures shall be taken for control of emissions from the areas prone to air pollution and mining operations.
- 13 That no discharge of effluent shall be made within or outside the premises.
- 14 That top soil shall be stacked separately and used for plantation & agriculture.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.19 22:42:51 IST
Reason: SelfAttested
Location:





Regional Office Alwar
1777

Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/KOTPUTLI-BEHROR(Kotputli)/7159(1)/2023-2024/1394-1395

Order No 2023-2024/Alwar/5004

Date: 19/10/2023

Unit Id : 128,182

- 15 That the lessee shall comply all the conditions as imposed in Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority (SEIAA), Rajasthan, vide letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.B2(22793)2022-23 Jaipur dated 07/07/2023.
- 16 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.
- 17 That no natural water course and/or water resources shall be obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating / passing through the mining area during the course of mining operation.
- 18 That the Consent to Operate shall be valid for the above said period only if mining lease is valid.
- 19 That the lessee shall maintain the pillars of mining lease area. It shall be ensured that mining shall not be carried out beyond the demarcated area by the Department of Mines and Geology (GOR).
- 20 That the effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of particulate matter such as loading and unloading point and all transfer points during handling of the minerals. Extensive water sprinkling shall be carried out on roads. It should be ensure that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.
- 21 That ground water shall not be extracted without prior permission of the Central Ground Water Authority (CGWA).
- 22 That the vehicular emissions shall kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportations of minerals. The vehicles carrying the minerals shall be covered with a tarpaulin and shall not be overloaded.
- 23 That you shall submit application for renewal of consent at least 120 days before expiry of consent.
- 24 That you shall submit point wise compliance of the consent at least once in a year.
- 25 That this consent is subjected to the provisions of the Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 1981 and any other relevant statutes, orders and guidelines as may be applicable to the lease from time to time.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.19 22:42:51 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/KOTPUTLI-BEHROR(Kotputli)/7159(1)/2023-2024/1394-1395

Order No 2023-2024/Alwar/5004

Date: 19/10/2023

Unit Id : 128,182

- 26 That the lessee shall be liable to remit outstanding consent fee; if any, on account of lapsed consent period/consent to establish/default period/additional consent fee as and when asked for.
- 27 That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 28 That the grant of this consent to operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.
- 29 That the grant of this consent to operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the state Board for violation of the provisions of the Air or the rules made there under.
- 30 That the ambient air monitoring shall be conducted after starting production in mine and report of monitoring to be submitted to the Board at the earliest.
- 31 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 32 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 33 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 34 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified

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Date: 2023.10.19 22:42:51 IST
Reason: SelfAttested
Location:





Regional Office Alwar

1789

Rajasthan State Pollution Control Board

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Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

- 1 Master File .

(B):

- 1 Mining Engineer, Department of Mines Geology (GOR), Alwar, to inform that this Consent to Operate has been issued from the environmental angle only, and ensuring compliance of any other Act/Rule/Regulations/Guidelines or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned Departments.

Regional Officer

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File No F(Mines)/KOTPUTLI-BEHROR(Kotputli)/7159(1)/2023-2024/1398-1399

Order No 2023-2024/Alwar/5006

Date: 19/10/2023

Unit Id : 128,182

M/s M/s Galaxy Infra

701, Ganga Heights, Tonk road, Babu nagar, Jaipur, Jaipur

E-Mail : galaxyinra88.97@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Banethi**, Tehsil-**Kotputli**, District- **Kotputli-Behror (M.L.No-M.L.No. 89/1997)** .

Ref: (i) Your application dated 03/08/2023
(ii) Received on 03/08/2023
(iii) Received at Head office on 23/07/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/s Galaxy Infra**, a Mine of **Minor Mineral** having **M.L.No-M.L.No. 89/1997 in an area measuring 1.0000 Hectares** at/near Village-**Banethi** ,Tehsil-**Kotputli**,District-**Kotputli-Behror**.
- 2 That this consent is valid for a period from **14/10/2023** to **30/09/2028**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	197400.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.19 22:44:25 IST
Reason: SelfAttested
Location:





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D-Block, Ambedkar Nagar, Alwar-301001

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Order No 2023-2024/Alwar/5006

Date: 19/10/2023

Unit Id : 128,182

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/benefication of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That all other clearances/ permissions including Wildlife Clearance from the Standing Committee of the National Board for Wildlife shall be obtained, as may be required under the Wild life (Protection) Act, 1972 or any other act/ rules/ notifications and/ or any orders of the Hon'ble NGT/ court.
- 7 That the unit shall have to comply with the Guidelines for Abatement of pollution from mining operations issued by the Board vide letter no F.14(38) policy/RPCB/ Plg./ 2786-2817 dated 15.07.2011.
- 8 That the Mining Lease shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.
- 9 That the lessee shall develop plantation as per specified norms in at least 33% of the lease area to maintain ambient air quality around the lease area.
- 10 That the Mining shall be done as per the approved Mining Plan/ Scheme and annual production must not exceed the capacity as mentioned in this consent letter.
- 11 That this consent is issued on the basis of documents submitted in by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
- 12 That adequate measures shall be taken for control of emissions from the areas prone to air pollution and mining operations.
- 13 That no discharge of effluent shall be made within or outside the premises.
- 14 That top soil shall be stacked separately and used for plantation & agriculture.

Signature Not Verified

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Date: 19/10/2023

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- 15 That the lessee shall comply all the conditions as imposed in Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority (SEIAA), Rajasthan, vide letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.B2(22705)2022-23 Jaipur dated 07/07/2023.
- 16 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.
- 17 That no natural water course and/or water resources shall be obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating / passing through the mining area during the course of mining operation.
- 18 That the Consent to Operate shall be valid for the above said period only if mining lease is valid.
- 19 That the lessee shall maintain the pillars of mining lease area. It shall be ensured that mining shall not be carried out beyond the demarcated area by the Department of Mines and Geology (GOR).
- 20 That the effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of particulate matter such as loading and unloading point and all transfer points during handling of the minerals. Extensive water sprinkling shall be carried out on roads. It should be ensure that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.
- 21 That ground water shall not be extracted without prior permission of the Central Ground Water Authority (CGWA).
- 22 That the vehicular emissions shall kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportations of minerals. The vehicles carrying the minerals shall be covered with a tarpaulin and shall not be overloaded.
- 23 That you shall submit application for renewal of consent at least 120 days before expiry of consent.
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Regional Office Alwar

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Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

1 Master File .

(B):

- 1 Mining Engineer, Department of Mines Geology (GOR), Alwar, to inform that this Consent to Operate has been issued from the environmental angle only, and ensuring compliance of any other Act/Rule/Regulations/Guidelines or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned Departments.

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 <p>सत्यमेव जयते</p>	<p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety</p>	
NO: 51250407 NWZ Ajmer Region 1 Perm 2023 257807		Ajmer, Date: 13/10/2023
कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr1@gmail.com, दुरभाष संख्या : 0145-2425537		

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-1, अजमेर / Ajmer Region-1, Ajmer.

सेवा में,

खान मालिक

बनेठी मेसनरी स्टोन खान (एम एल सं. 88/1997)

मैसर्स गैलेक्सी इंफ्रा

निवासी आर/ओ 701, गंगा हाइट्स, टोंक रोड,

बापू नगर, जयपुर, राजस्थान

विषय : धातुप्रद खान विनियम, 1961 के विनियम 106(2) (बी) के तहत मैसर्स गैलेक्सी इंफ्रा की बनेठी मेसनरी स्टोन खान (एम एल सं. 88/1997) निकट ग्राम बनेठी, तहसील कोटपूतली, जिला जयपुर, राजस्थान में डीप होल ब्लास्टिंग के साथ भारी मशीनों के प्रयोग की अनुमति।

महोदय,

Please refer to your application vide online ID 257807, dated 21.07.2023, enclosing therewith surface plan No FMEC/SDMC/443-2023, dated 23.07.2023, showing surface features within 300 meters of the leasehold boundary of the mine on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act, 1952, I hereby, specify conditions governing to use of Heavy Earth Moving Machinery (HEMM's) for digging, excavation, removal of overburden and extraction of stone and to form benches in overburden & stone **with deep hole blasting (up to 100mm diameter)** in the area bounded by and marked as A' (27°47'19.5708"N, 76°06'12.6834"E), B (27°47'22.0"N, 76°06'13.72"E), C (27°47'23.14"N, 76°06'10.3"E), D' (27°47'20.6230"N, 76°06'9.2567"E) & A' (27°47'19.5708"N, 76°06'12.6834"E) and to use Heavy Earth Moving Machinery (HEMM's) only **(without deep hole blasting)** in the area bounded & marked as A' (27°47'19.5708"N, 76°06'12.6834"E), D' (27°47'20.6230"N, 76°06'9.2567"E), D (27°47'20.1"N, 76°06'9.02"E), A (27°47'18.96"N, 76°06'12.44"E) & A' (27°47'19.5708"N, 76°06'12.6834"E), as shown on Plan No FMEC/SDMC/443-2023, dated 23.07.2023 at Banethi Masonry Stone Mine (ML No 88/1997, LIN

2569703835) of M/s Galaxy Infra, located near village Banethi, Tehsil Kotputli & District Jaipur of Rajasthan State, subject to the following conditions being strictly complied with:

1.0 General :

1.1 Except where otherwise provided for in this permission, all provisions of the Metalliferous Mines Regulations, 1961 relating to opencast workings, use of explosives and use of machinery shall be strictly complied with.

1.2 No working shall be made or extended within 45 m of any building/structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.

1.3 (a) No deep hole blasting shall be conducted in the area which falls within 300m distance from the permanent building or structure of permanent nature not belonging to owner of the mine. Blasting operation shall be carried out in compliance with the provisions of Regulation 164 of Metalliferous Mines Regulations, 1961.

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961

(c) Regular deep hole (dia of hole not more than 100 mm and length of hole not more than 6m) blasting shall be carried out using Shock tube/Non-electric initiation system.

1.4 No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.5 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, offices, dwellings, temple, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone or removed to proper blasting shelter.

1.6 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.7 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.8 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photo-copy with them whilst on duty.

1.9 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.10 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.11 The mine shall be worked during day light hours only.

1.12 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations

shall also be sent promptly and in any case not later than one month thereof.

2.0 Opencast Working:

Height and Width of Benches

2.1. (a) The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m, whichever is less.

(b) Width of any bench shall not be less than-

1. width of the widest machine plying on the bench plus 2m, or
2. if dumpers ply on the bench, 3 times the width of the dumper, or
3. the height of the bench, whichever is more.

2.2 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. Overall slope of the quarry face towards hangwall side should not exceed 45degree.

2.3 No person other than required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0m in height. When persons are employed within 5meters of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.4 The quarrying operation shall be conducted from top downwards and no men & machines shall be deployed at the bottom of high benches.

3.0 Roads for Trucks and Dumpers etc:

3.1 All roads for trucks, dumpers or other mobile machinery shall be maintained in good condition.

3.2 (a) Wherever practicable, all roads from the opencast workings shall be arranged to provide one way traffic.

(b) No road shall be of width less than three time plus 5m width of the largest vehicle plying on road.

3.3 (a) All corner and bends shall be made in such a way that operator of vehicle have clear view of distance of not less than 3 times the braking distance of largest HEMM working at 40Km/hour.

(b) Where it is not possible to ensure a visibility for a distance as mention in (b) there shall be provided with two roads of width not less than 2 times plus 3m of largest vehicle plying on the road with a strong road divider at centre with adequate lighting and reflector along the divider.

3.4 Except with the express permission of the Chief Inspector in writing and subject to such conditions as he may specify therein, no road shall have a gradient steeper than 1 in 16 at any place. Provided that in case of Ramps over small stretches a gradient up to 1 in 10 may be permitted.

3.5 Where any road existing above level of surrounding area it shall be provided with strong parapet wall/embankment of following dimensions.

(i) Width at top-not less than 1m.

(ii) Width at bottom-not less than 2.5m.

(iii)The height not less than the diameter of tyre of largest vehicle plying on road.

It may be noted that just dumping of mud of OB shall not be treated as strong parapet wall.

4.0 Spoil banks/overburden dumps

4.1 Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing. The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The height of spoil bank/dump

shall not exceed 10m. Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. The spoil bank face shall not be retained by artificial means.

4.2 The spoils, overburden or debris shall not be deposited within 45m of a railway line, public road, transmission, telephone or power lines, other public works or other structures of permanent nature not belonging to management.

4.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

4.4 A suitable fence shall be erected between any railway line, other public works or road, or buildings or structures not belonging to the management, and the toe of every active spoil bank so as to prevent unauthorized persons from approaching the spoil bank.

5.0 Supervision :

5.1 (a) A person, possessing at least Manager's Certificate of competency duly authorised under Regulation 34(6) of the Metalliferous Mines Regulations 1961, shall be appointed as the manager of the mine to look after HEMMs operation. Deployment of HEMM shall be suspended in the absence of the Manager.

(b) During every production shift the opencast workings shall be placed under the charge of a person holding at least Foreman's Certificate and during maintenance shift the workings shall be placed under the charge of engineer/foreman, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with. Deployment of HEMM shall be suspended in the absence of the Manager and engineer.

5.2 i) Adequate numbers of supervisors including duly qualified Foreman or Mates shall be appointed in each working shift to assist the manager

ii) Deep hole drilling machineries not exceeding 100 mm diameter shall be deployed with maximum two loading machines with tippers in the mine.

iii) The deep hole drilling and blasting shall be carried out under the personal supervision of the manager. Blasting parameters of each blast with a sketch showing the drilling pattern and the holes charged shall be maintained in register kept for the purpose for each blast. The consumption of explosives shall be less than 500 kg per day.

iv) No ore dressing/handling /processing plant shall be attached with the mine

v) The average employment shall not exceed 100 in all.

vi) The manager shall not be appointed in any other mine.

5.3 General: Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

5.4 He shall in particular:-

(a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;

(b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;

(c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;

(d) ensure that all loose material is removed from high wall/side before persons are engaged there.

6.0 Maintenance of Machines:

6.1 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall be used until the defect has been remedied. Any defect in machinery

reported by its operator shall be promptly attended to.

6.2 Any machine found to be in an unsafe operating condition shall be tagged at the operator's position 'OUT OF SERVICE DO NOT USE' and its use shall be prohibited until the unsafe condition has corrected.

6.3 All repairs to a machine shall be done at a location which will provide a safe place for the persons engaged on repairs.

6.4 Except for testing, trial or adjustment which must necessarily be done while the machine is in motion, every machine shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.

6.5 Power shall be disconnected when repairs are made to any electric machine.

6.6 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists or jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.

6.7 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

6.8 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

6.9 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

6.10 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

7.0 Design, operation and maintenance of shovels, excavators, pay loader & other machineries:

7.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

7.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided in general with -

(i) efficient warning devices;

(ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours

(iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.

(iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(v) a retractable ladder for mounting onto the machine;

(vi) proper seat belt for operator;

(vii) turbo charge guard.

7.3 The following safety features shall also be provided in with every shovel and excavator in particular-

(i) all functions cut-off switch;

(ii) swing motor brake;

- (iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;
- (iv) a baffle plate between cold zone and hot zone;
- (v) provision for limiting of hydraulic cylinders – stopper.
- (vi) Fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire. All the sleeves and conducts where cable/wire are passed shall be fire resistant.
- (vii) Turbo charge Guard
- (viii) Seat belt.

7.4 All dozers shall also be provided with roll over protection, turbo charge guard, fire resistant hydraulic hoses and wiring near hot zone and seat belt.

7.5 All drills shall also be provided with the following safety features in particular-

- (i) approved type of dust prevention or suppression system including wet drilling arrangement;
- (ii) each moving parts shall be guarded/fenced in effective manner;
- (iii) emergency push button switch in operator's cabin, main frame, propeller pendent and rear end;
- (iv) tripping device to trip the field switch;
- (v) thermostat motor protection relay in winding armature and other related parts;
- (vi) explosive vent in transformer;
- (vii) proper interlock (an electric interlock between drilling and propeller operation);
- (viii) high air discharge temperature switch;
- (ix) lowlub oil pressure switch;
- (x) oil stop valve (electric solenoid valve in compressor lubrication line);
- (xi) no bump circuit
- (xii) tower lock and lock check valve
- (xiii) proper joystick - spring loaded type to return to neutral (dead man safety)
- (xiv) disk brake and brake valve and its testing parameters;
- (xv) lock check valve for preventing creeping in drill;
- (xvi) seat belt
- (xvii) Fire resistant hydraulic hoses and
- (xviii) wiring near hot zone Turbo charge guard.
- (xix) Cabin for the operator.

7.6 The operator's cabins of every HEMM shall be well designed and substantially built and air- conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the

operator shall also be provided in the equipment/HEMM.

7.7 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorized in writing by the manager, herein called the 'Operator'.

7.8 All persons employed or to be employed to operate HEMM shall be trained.

7.9 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of HEMM.

7.10 No person other than the operator or the manager or any person so authorized in writing by the manager shall ride on a shovel, excavator or pay-loader.

7.11 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

7.12 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

7.13 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads there from are brought closer than 3 m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energized. A notice of this requirement shall be posted at the operator's position.

7.14 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

7.15 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

7.16 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

7.17 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

7.18 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

7.19 The safety features recommended in equipments shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

8.0 Duties of shovel, excavator & pay loader operators:

8.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like "OUT OF ORDER", "UNDER REPAIRS", etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

8.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details –

(i) that every warning device is in working order,

(ii) that it is mechanically sound and in efficient working order, and

(iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

8.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

8.4 The operator shall maintain a record of every inspection made under clause 8.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

8.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

8.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

8.7 The operator shall not operate the machine when persons are in such proximity as to be endangered. The danger zone for each loading machine shall be declared by the manager and demarcated distinctly.

8.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

8.9 Before leaving the machine, the operator shall lower the bucket to the ground.

8.10 The operator shall not allow any unauthorized person to ride on the machine.

9.0 Design, operation and maintenance of trucks and dumpers:

9.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

A - Tipper/Trucks:

i. Cabin Guard Extension: Canopy shall cover the operator's fully.

ii. Exhaust/Retard Brake: Device to control the speed of truck while operating down the gradient. Refer DGMS (Tech) Circular 02 of 2004.

iii. Propeller Shaft Guard: Propeller shaft guard as specified in DGMS (Tech) circular 10 of 1999.

iv. Tail Gate Protection: Protection of operator against collision either by head on or head to Tail.

v. Limiting speed device: Enable mine management to decide the maximum speed of vehicle to be operated in mine. The device may be Electronic or mechanical type speed governors.

vi. Audio – visual alarm while reversing: The audio – visual alarm provided should confirm to DGMS (Tech) Circular No. 01 of 2010.

vii. Provision of Two breaks: One of brakes shall be fail safe. For details refer DGMS Circular 09 of 1999.

viii. Body lifting position locking arrangement: A hooter along with an indication is provided to indicate the body is still in lifted position.

ix. Fire suppression System: Refer DGMS circular 10 of 2004. The fire suppression system shall be a factory fitment and of approved type from Directorate.

x. Blind spot mirror: Operator can have view in blind spot area.

xi. Fire resistant hoses at hot zone: To decrease chance of fire.

xii. Electric Wires and sleeves are to be of fire resistant quality: To decrease chance of fire.

xiii. Turbo Charge Guard and exhaust tube coated with heat insulated paint: To decrease chance of fire.

xiv. Battery Cut off Switch: To decrease chance of fire.

xv. Retro reflective reflectors on all sides: For visibility of truck during night.

xvi. Seat belt reminder: To alert operator for using the seat belt.

xvii. Proximity warning device: To alert operator when approaching other vehicles/ obstruction.

xviii. Rear Vision System: To assist operator during reversing refer DG Circular No. 12 of 2009.

- xix. Auto dipping System: To reduce glaring on eyes of operator during night operations.
- xx. Load Indicator and Recorder: Enables management to detect and prevent over loading.

B - Dumpers:

- i. Mechanical steering locking to prevent untoward movement of steering wheel and tyre while work persons working below the cabin while engine is running.
- ii. Blind spot mirror apart from rear view mirror to enable operator to have clear visibility of blind spot in and around dumpers.
- iii. Mechanical type Anti collision device to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device.
- iv. Fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire. All the sleeves and conducts where cable/wire are passed shall be fire resistant.
- v. Seat belt for operator.
- vi. The maximum speed of vehicle shall be restricted to 30Km/hours by blocking higher gear or any other automatic means.
- vii. Proper shaft guard.

viii. Proximity working device.

9.2 The operator's cabins of dumpers/tippers/other mobile equipments shall be well designed, substantially built and air conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the dumper/vehicle.

9.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5 dB(A) above the surrounding noise level.

9.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

9.5 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be properly trained.

9.6 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

9.7 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

9.8 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

9.9 No vehicle shall be loaded/unloaded on gradient.

9.10 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

9.11 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

9.12 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

9.13 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

9.14 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

9.15 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light

vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

9.16 No person other than those authorized shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

9.17 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

9.18 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

10.0 Duties of truck/dumper/tipper operators:

10.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

- (i) that brakes and steering system including emergency steering are in proper working order;
- (ii) that the warning devices including automatically operated audio visual reversing alarm and rear view camera are in working order;
- (iii) that rear view mirrors on either side of the vehicle and blind spot mirror is provided;
- (iv) that side indicator lights are in working order; and
- (v) that head lights are in working order, if the vehicle is required to work after day-light hours.

10.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

10.3 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorized to ride in the vehicle, are properly seated and also wear safety belts.

10.4 The driver shall maintain a record of every inspection made under clause 10.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

10.5 The driver shall keep the cab window clean so as to ensure clear vision at all times.

10.6 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

10.7 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

10.8 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

10.9 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

10.10 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

10.11 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

10.12 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

10.13 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

10.14 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

10.15 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day- light hours.

10.16 The driver shall not allow any unauthorized person to ride on the vehicle. He shall also not allow more than the authorized number of persons to ride on the vehicle.

11.0 Duties of Mechanics, Fitters or Engineers:

(a) At the commencement of every shift he shall personally inspect and test every machine and vehicle paying special attention to the following details:

(i) That the brakes and the warning devices are in working order;

(ii) If the vehicle or machine is required to work after day light hours that the lights are in working order.

(iii) He shall not permit the vehicle or machine to be taken out for work not shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(b) The mechanic shall maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

12.0 Duties of manager: It shall be the duty of the manager:

a) to ensure compliance with the aforesaid precautions.

b) To determine and specify in respect of every vehicle the maximum load to be hauled and maximum speed of the vehicle and cause notices specifying the same to be posted along the road at appropriate places;

c) To cause warning notices (drawing attention to any necessary precautions) to be posted along the truck or haulage roads at appropriate places, like level crossing , curve and turning points etc.

d) To designate the persons authorized to ride on trucks;

e) To give every truck driver directions in writing with respect to loads, speed, persons authorized to rides on trucks and precautions necessary for safe running.

f) To countersign entries in books and records to be maintained in pursuance of these precautions;

g) To take such other precautionary measures as may be necessary to ensure safe operation and maintenance of transport vehicles and for the safe of work persons.

13.0 TESTING OF BRAKES:

13.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(a) SERVICE BRAKE TEST : The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) PARKING BRAKE TEST : The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of

roadway on which it is permitted to ply.

13.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

13.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e. Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

14.0 Drilling and blasting of deep holes:

A. General:

14.1 Operations connected with Drilling, Charging, Stemming and Blasting of deep holes shall be placed under overall charge of Foreman, holding at least a foreman's certificate of competency granted under the Metalliferous Mines Regulations, 1961.

14.2 Notwithstanding anything contained in the Metalliferous Mines Regulations, 1961, preparation of charges, charging and stemming of holes shall be carried out under the personal supervision of a mine Foreman.

14.3 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound paged register kept for the purpose.

B. Drilling of Deep Holes:

14.4 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every deep hole to be drilled shall be distinctly marked by the blasting foreman, so as to be readily seen by the drillers. No person shall be permitted to remain within a radius of 20 meters or within 60 m on the same bench where charging of holes with explosives is being carried out.

14.5 No drilling shall be commenced in an area where shots have been fired, until the blaster/ blasting foreman has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

14.6 Drilling and charging of deep holes shall not be carried out in the same area at the same time.

14.7 Burden and spacing shall be suitably adjusted to ensure proper fragmentation, effective utilization of explosive energy and throw of debris/mineral do not exceed 10.0 m.

15.0 (A) Transport of explosives:

Where explosives are transported in bulk for deep hole blasting the following precautions shall be taken: -

(1) Transport of explosives from the magazine to the priming station or the site of blasting shall not be done except in wooden or cardboard packing cases. The quantity of explosive transported at one time to the site of blasting shall not exceed the actual quantity required for use in one round of shots. The explosives shall be transported to the site of blasting not more than 90 minutes before the commencement of charging of the holes.

(2)(a) No mechanically propelled vehicle shall be used for the transport of explosives unless it is of a type approved in writing by the Chief Inspector provided that a Jeep or Land Rover may be used for the transport of detonators from magazines to 'priming stations' subject to the following conditions: -

i. Not more than 200 detonators are transported in a vehicle at a time;

ii. the detonators are packed suitably in a wooden box;

iii. The wooden box containing detonators is placed inside an outer metal case of construction approved by the Chief Inspector;

iv. The outer metal case shall be suitably bolted to the floor of the vehicle or otherwise fixed in a wooden frame so that the container does not move about while the vehicle is in motion; and

v. No person shall ride on the rear portion of the vehicle.

(b) Every vehicle used for transport of explosive shall be marked or placarded, on both sides and ends, with the word EXPLOSIVE in red letters not less than 25 centimeters high on a white background.

(c) Every mechanically propelled vehicle transporting explosives shall be provided with not less than two fire extinguishers (one of carbon tetrachloride type for petroleum fire and other of carbon dioxide under pressure type for electrical fire) suitably placed for convenient use.

(3)(a) The vehicle used for the transport of explosives shall not be overloaded and in no case shall explosive cases be piled higher than the sides of its body.

(b) Explosives and detonators shall not be transported in the same vehicle at the same time.

(4)(a) No person other than the driver and his helper (not below 18 years of age) shall ride on a mechanically propelled vehicle used for the transport of explosives.

(b) A vehicle loaded with explosives shall not be left unattended.

(c) The engine of a vehicle transporting explosives shall be stopped and the brakes set securely before it is unloaded or left standing.

(d) A vehicle loaded with explosives shall not be driven at a speed exceeding 25 Km/hr.

(e) A vehicle loaded with explosives shall not be taken into garage or repair shop and shall not be parked in a congested place.

(f) A vehicle transporting explosives shall not be refueled except in emergencies and then only when its engine is stopped and other precautions taken to prevent accidents.

(g) No trailer shall be attached to a vehicle transporting explosives.

(5)(a) Every vehicle used for the transport of explosives shall be carefully inspected once in every 24 hours by a competent person to ensure that:

i. Fire extinguishers are filled and in place;

ii. The electric wiring is well-insulated and firmly secured;

iii. The chassis, engine and body are clean and free from surplus oil and grease;

iv. The fuel tank and feed line are not leaking; and

v. Lights, brakes and steering mechanism are in good working order.

(b) All report of every inspection made under sub-clause (a) shall be signed and dated by competent person making the inspection.

(6) All operations connected with the transport of explosives shall be conducted with the personal supervision of a Foreman solely placed in charge of blasting operations at the mine.

(7) The blaster shall personally search every person engaged in the transport and use of explosives and shall satisfy himself that no person so engaged has in his possession any cigarette, 'biri' or other smoking apparatus, or any match or any other apparatus of any kind capable of producing a light, flame or spark.

15.0 (B) Charging of Deep Holes:

(1) General precautions and rules regarding handling of explosives shall be observed by the blasting crew. Only such minimum number of person shall be allowed to remain at the charging site as are required during charging operations and firing of shot holes.

(2) The entire area where charging of explosives is to be done shall be demarcated by suitable flags and effectively guarded to prevent unauthorized entry of persons or plying of other vehicles.

(3) Smoking, naked light or open flames shall not be allowed within 300 m of the area where charging of

explosives is being carried on.

(4) The holes shall be charged (and fired) as soon as possible after the explosive is transported to the site of blasting.

(5) Explosive cartridges shall not be slit or deformed. Adequate amount of cap sensitive explosive shall be used with non cap sensitive explosive charge to ensure complete detonation of the explosive charge.

(6) Explosives shall be delivered/charged first into the hole farthest from the 'Priming Station', so as to avoid persons walking among piles of explosives and charged holes.

(7) Not more than one hole shall be in process of being charged on any face at any point of time.

(8) All operations connected with charging, stemming and making connections shall be done while standing on the solid ground that is to stay, on the side of holes away from the quarry face.

(9) The cartridges of explosives shall be lowered carefully into the shot holes, so as to avoid sticking of cartridges in the shot holes, thereby causing air space(s) in the explosive column. After charging such hole with explosives, the length of the uncharged/remaining portion of the hole shall be measured to confirm that the cartridges are in close contact with each other and there is no air gap between the explosive column. In case, the length of uncharged portion of the hole is not as per calculation, thereby indicating the presence of air space, attempt may be made to push down the charge in case of slurry explosives only. The remaining hole shall then be stemmed with moist sand/aggregate of suitable size before blasting the shot holes.

(10) Explosive charge shall not be allowed to sleep over in holes unless express permission in writing to the effect is obtained.

16.0 Precautions during Firing:

16.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

16.2 Shots shall not be fired in crushed, broken or fractured ground.

16.3 As far as practicable, deep holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

16.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

16.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

16.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

16.7 During the approach and progress of an electric storm the following precautions shall be taken:

(a) No explosive, particularly detonators shall be handled;

(b) If charging operations have been commenced, the work shall be discontinued until the storm has passed;

(c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate;

(d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

16.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

16.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

16.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture.

(b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

16.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives.

(b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers.

(c) The vans shall be kept in isolated locations while loaded.

(d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives.

(e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

16.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

16.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

16.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

16.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

17.0 FENCING AROUND OPENCAST WORKINGS:

The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

18.0 PRECAUTIONS AGAINST FIRE:

18.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

18.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation.

19.0 Precautions against dust:

19.1 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m³) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

19.2 Truck mounted drill machines design for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

19.3 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and Benches where mobile HEMM, trucks and tippers operate.

19.4 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

20.0 Protections of workers against noise & vibration:

20.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

21.0 GENERAL LIGHTING, PROTECTIVE EQUIPMENT, DUST, NOISE ETC.

21.1 General Lighting: Where natural lighting is insufficient, adequate general lighting as per the standards laid down in Notification No. GSR-618(E), dated 28th April, 2017, published in the Gazette of India dated 21st June, 2017, Part II Section 3(i). [reproduced in No. DGMS (Legis.) Circular No. 03 of 2017 Dhanbad, dated], issued under Regulation 148(2) shall be provided during working hours in the opencast workings and along roads, etc. For proper inspection of the high sides and benches of the opencast workings at night, suitable search lights shall be provided.

22.0 Protective equipment:

(a) Every person working in the mine shall be provided with, and shall use, a helmet, protective, Footwear, fluorescent jacket, dust masks, goggles and ear plugs/earmuffs of a type approved by the Chief Inspector of Mines.

(b) Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS license and approved by the Chief Inspector of Mines.

23.0 Code of safe work practices:

23.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

23.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

23.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles.

NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

24. Miscellaneous:

24.1 (a) Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

(b)(i) Persons engaged in surface operation and in particular, the Contractor’s workers shall be provided closer and competent supervision.

(ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of “Traffic Rules”.

(iii) Each and every operation, including the operation carried out through contractor’s worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

24.2 Separate stock yards shall be maintained for dumping and dispatch of minerals and it shall be ensured that dispatch of minerals is not carried out from the stock yard where dumping is under progress.

25.0 Please note that this permission is subject to the following additional conditions:

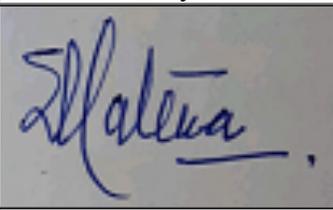
25.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mining operation for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operation shall not be resumed without an express and fresh permission in writing.

25.2 This permission may be amended or withdrawn at any time should it be considered necessary in the interest of safety.

25.3 If at any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

25.4 This permission is being issued specifically under the regulations mentioned above and without prejudice to any other provision of law, which may be or may become applicable at any time.

25.5 This letter specifying conditions governing to use of Heavy Earth Moving Machinery (HEMM’s) **in conjunction with deep hole blasting (up to 100mm diameter)** shall remain valid for a period of **five (05) years from the date of issue of this permission letter or validity of lease period whichever is earlier.**

Your Faithfully	
	
SURJEET KATEWA (DIRECTOR - AJMER REGION 1)	
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.	

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Annexure R2/9

 <p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety</p>	
NO: 51250406 NWZ Ajmer Region 1 Perm 2023 257808	Ajmer, Date: 13/10/2023
कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr1@gmail.com, दुरभाष संख्या : 0145-2425537	

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-1, अजमेर / Ajmer Region-1, Ajmer.

सेवा में,

खान मालिक

बनेठी मेसनरी स्टोन खान (एम एल सं. 87/1997)

मैसर्स गैलेक्सी इंफ्रा

निवासी आर/ओ 701, गंगा हाइट्स, टॉक रोड,

बापू नगर, जयपुर, राजस्थान

विषय : धातुप्रद खान विनियम, 1961 के विनियम 106(2) (बी) के तहत मैसर्स गैलेक्सी इंफ्रा की बनेठी मेसनरी स्टोन खान (एम एल सं. 87/1997) निकट ग्राम बनेठी, तहसील कोटपूतली, जिला जयपुर, राजस्थान में डीप होल ब्लास्टिंग के बिना भारी मशीनो के प्रयोग की अनुमति।

महोदय,

Please refer to your letter No nil, dated nil and online application Id : 257808, dated 21.07.2023 enclosing therewith surface plan & Sections Nos. FMEC/SDMC/441-2023, dated 23.07.2023 showing surface features within 300 meters of the leasehold boundary of the mine, on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act, 1952, I hereby, specify conditions governing to use of Heavy Earth Moving Machinery (HEMM's) for digging, excavation, removal of overburden and extraction of stone and to form benches in overburden & stone **without deep hole blasting** in the area bounded by and marked as A (27°47'16.15"N, 76°06'10.48"E), B (27°47'19.19"N, 76°06'11.76"E), C (27°47'20.33"N, 76°06'8.33"E), D (27°47'17.28"N, 76°06'7.05"E) and A (27°47'16.15"N, 76°06'10.48"E), as shown on plan No FMEC/SDMC/441-2023, dated 23.07.2023 at Banethi Masonry Stone Mine (ML No 87/1997, LIN 2569100210) of M/s Galaxy Infra, located near village Banethi, Tehsil Kotputli & District Jaipur of Rajasthan State, subject to the following conditions being strictly complied with:

1.0 General :

1.1 Except where otherwise provided for in this permission, all provisions of the Metalliferous Mines Regulations, 1961 relating to opencast workings, use of explosives and use of machinery shall be strictly complied with.

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1.2 No working shall be made or extended within 45 m of any building/structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.

1.3 (a) No working shall be made in any spot lying within horizontal distance of 15 m from either bank of the Canal or any stream, Nallah, pond, Anicut of sand wall etc. without obtaining permission in writing from this Directorate under Regulation 127 of the Metalliferous Mines Regulations, 1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.

1.4 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.5 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.6 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.7 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photocopy with them whilst on duty.

1.8 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.9 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with.

1.10 The mine shall be worked during day light hours only.

1.11 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

2.0 Opencast Working: Height and Width of Benches

2.1. (a) The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

(b) Width of any bench shall not be less than :

(i) width of the widest machine plying on the bench plus 2m, or

(ii) if dumpers ply on the bench, 3 times the width of the dumper, or

(iii) the height of the bench, whichever is more.

2.2 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. Overall slope of the quarry face towards hangwall side should not exceed 45degree.

2.3 No person other than required for operating the machinery shall be allowed to remain near the foot of

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the benches exceeding 3.0 m in height. When persons are employed within 5 meters of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.4 The quarrying operation shall be conducted from top downwards and no men & machines shall be deployed at the bottom of high benches.

3.0 Roads for Trucks and Dumpers etc:

3.1 All roads for trucks, dumpers or other mobile machinery shall be maintained in good condition.

3.2 (a) Wherever practicable, all roads from the opencast workings shall be arranged to provide one way traffic.

(b) No road shall be of width less than three times plus 5m width of the largest vehicle plying on road.

3.3 (a) All corner and bends shall be made in such a way that operator of vehicle have clear view of distance of not less than 3 times the braking distance of largest HEMM working at 40Km/hour.

(b) Where it is not possible to ensure a visibility for a distance as mention in (a) there shall be provided with two roads of width not less than 2 times plus 3m of largest vehicle plying on the road with a strong road divider at centre with adequate lighting and reflector along the divider.

3.4 Except with the express permission of the Chief Inspector in writing and subject to such conditions as he may specify therein, no road shall have a gradient steeper than 1 in 16 at any place. Provided that in case of Ramps over small stretches a gradient up to 1 in 10 may be permitted.

3.5 Where any road existing above level of surrounding area it shall be provided with strong parapet wall/embankment of following dimensions.

(i) Width at top-not less than 1m.

(ii) Width at bottom-not less than 2.5m.

(iii) The height not less than the diameter of tyre of largest vehicle plying on road. It may be noted that just dumping of mud of OB shall not be treated as strong parapet wall.

4.0 Spoil banks/overburden dumps

4.1 Spoils, overburden or debris shall be deposited at places belong ing to the mine and duly approved by the manager in writing. The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The height of spoil bank/dump shall not exceed 10 m. Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. The spoil bank face shall not be retained by artificial means.

4.2 The spoils, overburden or debris shall not be deposited within 45m of a railway line, public road, transmission, telephone or power lines, other public works or other structures of permanent nature not belonging to management.

4.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

4.4 A suitable fence shall be erected between any railway line, other public works or road, or buildings or structures not belonging to the management, and the toe of every active spoil bank so as to prevent unauthorized persons from approaching the spoil bank.

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5.0 Supervision :

5.1 A person possessing **Manager's certificate of competency** shall be appointed as the manager of the mine to look after overall management, control, supervision and direction of the mine. This permission shall stand revoked as soon as the qualified manager ceases to work at the mine.

5.2 During every production shift/maintenance shift the opencast workings shall be placed under the charge of atleast a Foreman, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with. He shall also supervise transport and loading being done by the contractor.

5.3 Each and every operation, including operations carried out through contractors' workers or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorised by the manager, with his jurisdiction being clearly demarcated.

5.4 A code specifying duties and responsibilities of all mine officials i.e. Assistant Managers, Under Managers, Engineer(s), Supervisors, Technicians, Mechanics, Fitters, Machine Operator, Helpers, Loading Supervisors etc. Shall be drawn up and distributed to all concerned.

5.5 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine and those working on machines/equipments etc. Work as per the code and all machines and equipments etc. Are installed, operated and maintained in safe working conditions.

5.6 General: Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

He shall in particular:-

(a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;

(b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;

(c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;

(d) ensure that all loose material is removed from high wall/side before persons are engaged there.

6.0 Maintenance of Machines:

6.1 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall be used until the defect has been remedied. Any defect in machinery reported by its operator shall be promptly attended to.

6.2 Any machine found to be in an unsafe operating condition shall be tagged at the operator's position 'OUT OF SERVICE DO NOT USE' and its use shall be prohibited until the unsafe condition has corrected.

6.3 All repairs to a machine shall be done at a location which will provide a safe place for the persons engaged on repairs.

6.4 Except for testing, trial or adjustment which must necessarily be done while the machine is in motion, every machine shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.

6.5 Power shall be disconnected when repairs are made to any electric machine.

6.6 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists or

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jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.

6.7 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

6.8 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

6.9 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

6.10 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

7.0 Design, operation and maintenance of shovels, excavators, pay loader & other machineries:

7.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

7.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided in general with –

- (i) efficient warning devices;
- (ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours
- (iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.
- (iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;
- (v) a retractable ladder for mounting onto the machine;
- (vi) proper seat belt for operator;
- (vii) turbo charge guard.

7.3 The following safety features shall also be provided in with every shovel and excavator in particular-

- (i) all functions cut-off switch; (ii) swing motor brake;
- (iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;
- (iv) a baffle plate between cold zone and hot zone;
- (v) provision for limiting of hydraulic cylinders – stopper.
- (vi) Fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire. All the sleeves and conducts where cable/wire are passed shall be fire resistant.
- (vii) Turbo charge Guard (ix) Seat belt.

7.4 All dozers shall also be provided with roll over protection, turbo charge guard, fire resistant hydraulic hoses and wiring near hot zone and seat belt.

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7.5 All drills shall also be provided with the following safety features in particular-

- (i) approved type of dust prevention or suppression system including wet drilling arrangement;
- (ii) each moving parts shall be guarded/fenced in effective manner;
- (iii) emergency push button switch in operator's cabin, main frame, propeller pendent and rear end;
- (iv) tripping device to trip the field switch;
- (v) thermostat motor protection relay in winding armature and other related parts;
- (vi) explosive vent in transformer;
- (vii) proper interlock (an electric interlock between drilling and propeller operation);
- (viii) high air discharge temperature switch;
- (ix) lowlub oil pressure switch;
- (x) oil stop valve (electric solenoid valve in compressor lubrication line);
- (xi) no bump circuit (xii) tower lock and lock check valve
- (xiii) proper joystick - spring loaded type to return to neutral (dead man safety)
- (xiv) disk brake and brake valve and its testing parameters;
- (xv) lock check valve for preventing creeping in drill;
- (xvi) seat belt Fire resistant hydraulic hoses and wiring near hot zone Turbo charge guard.
- (xix) Cabin for the operator.

7.6 The operator's cabins of every HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

7.7 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorized in writing by the manager, herein called the 'Opera tor'.

7.8 All persons employed or to be employed to operate HEMM shall be trained.

7.9 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of HEMM.

7.10 No person other than the operator or the manager or any person so authorized in writing by the manager shall ride on a shovel, excavator or pay-loader.

7.11 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

7.12 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

7.13 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads there from are brought closer than 3 m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energized. A notice of this requirement shall be posted at the operator's

position.

7.14 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

7.15 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

7.16 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

7.17 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

7.18 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

7.19 The safety features recommended in equipment's shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

8.0 Duties of shovel, excavator & pay loader operators:

8.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like "OUT OF ORDER", "UNDER REPAIRS", etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

8.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details – (i) that every warning device is in working order, (ii) that it is mechanically sound and in efficient working order, and (iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

8.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

8.4 The operator shall maintain a record of every inspection made under clause 8.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

8.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

8.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

8.7 The operator shall not operate the machine when persons are in such proximity as to be endangered. The danger zone for each loading machine shall be declared by the manager and demarcated distinctly.

8.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

8.9 Before leaving the machine, the operator shall lower the bucket to the ground.

8.10 The operator shall not allow any unauthorized person to ride on the machine.

9.0 Design, operation and maintenance of trucks and dumpers:

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9.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

A - Tipper/Trucks: i. Cabin Guard Extension: Canopy shall cover the operator's fully.

ii. Exhaust/Retard Brake: Device to control the speed of truck while operating down the gradient. Refer DGMS (Tech) Circular 02 of 2004.

iii. Propeller Shaft Guard: Propeller shaft guard as specified in DGMS (Tech) circular 10 of 1999.

iv. Tail Gate Protection: Protection of operator against collision either by head on or head to Tail.

v. Limiting speed device: Enable mine management to decide the maximum speed of vehicle to be operated in mine. The device may be Electronic or mechanical type speed governors.

vi. Audio – visual alarm while reversing: The audio – visual alarm provided should confirm to DGMS (Tech) Circular No. 01 of 2010.

vii. Provision of Two breaks: One of brakes shall be fail safe. For details refer DGMS Circular 09 of 1999.

viii. Body lifting position locking arrangement: A hooter along with an indication is provided to indicate the body is still in lifted position.

ix. Fire suppression System: Refer DGMS circular 10 of 2004. The fire suppression system shall be a factory fitment and of approved type from Directorate.

x. Blind spot mirror: Operator can have view in blind spot area.

xi. Fire resistant hoses at hot zone: To decrease chance of fire.

xii. Electric Wires and sleeves are to be of fire resistant quality: To decrease chance of fire.

xiii. Turbo Charge Guard and exhaust tube coated with heat insulated paint: To decrease chance of fire.

xiv. Battery Cut off Switch: To decrease chance of fire.

xv. Retro reflective reflectors on all sides: For visibility of truck during night.

xvi. Seat belt reminder: To alert operator for using the seat belt.

xvii. Proximity warning device: To alert operator when approaching other vehicles/ obstruction.

xviii. Rear Vision System: To assist operator during reversing refer DG Circular No. 12 of 2009.

xix. Auto dipping System: To reduce glaring on eyes of operator during night operations.

xx. Load Indicator and Recorder: Enables management to detect and prevent over loading.

B - Dumpers:

(i) Mechanical steering locking to prevent untoward movement of steering wheel and tyre while work persons working below the cabin while engine is running.

(ii) Blind spot mirror apart from rear view mirror to enable operator to have clear visibility of blind spot in and around dumpers.

(iii) Mechanical type Anti collision device to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device.

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(iv) Fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire. All the sleeves and conducts where cable/wire are passed shall be fire resistant.

(v) Seat belt for operator.

(vi) The maximum speed of vehicle shall be restricted to 30Km/hours by blocking higher gear or any other automatic means.

(vii) Proper shaft guard.

(viii) Proximity working device.

9.2 The operator's cabins of dumpers/tippers/other mobile equipments shall be well designed, substantially built and air conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the dumper/vehicle.

9.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5 dB(A) above the surrounding noise level.

9.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

9.5 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be properly trained.

9.6 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

9.7 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

9.8 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

9.9 No vehicle shall be loaded/unloaded on gradient.

9.10 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

9.11 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

9.12 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

9.13 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

9.14 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

9.15 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

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9.16 No person other than those authorized shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

9.17 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

9.18 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

10.0 Duties of truck/dumper/tipper operators:

10.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details: (i) that brakes and steering system including emergency steering are in proper working order; (ii) that the warning devices including automatically operated audio visual reversing alarm and rear view camera are in working order; (iii) that rear view mirrors on either side of the vehicle and blind spot mirror is provided; (iv) that side indicator lights are in working order; and (v) that head lights are in working order, if the vehicle is required to work after day-light hours.

10.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

10.3 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorized to ride in the vehicle, are properly seated and also wear safety belts.

10.4 The driver shall maintain a record of every inspection made under clause 10.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

10.5 The driver shall keep the cab window clean so as to ensure clear vision at all times.

10.6 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

10.7 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

10.8 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

10.9 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

10.10 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

10.11 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

10.12 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

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10.13 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

10.14 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

10.15 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

10.16 The driver shall not allow any unauthorized person to ride on the vehicle. He shall also not allow more than the authorized number of persons to ride on the vehicle.

11.0 Duties of Mechanics, Fitters or Engineers: (a) At the commencement of every shift he shall personally inspect and test every machine and vehicle paying special attention to the following details: (i) That the brakes and the warning devices are in working order; (ii) If the vehicle or machine is required to work after day light hours that the lights are in working order. He shall not permit the vehicle or machine to be taken out for work not shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order. (b) The mechanic shall maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

12.0 Duties of manager: It shall be the duty of the manager: a) to ensure compliance with the aforesaid precautions. b) To determine and specify in respect of every vehicle the maximum load to be hauled and maximum speed of the vehicle and cause notices specifying the same to be posted along the road at appropriate places; c) To cause warning notices (drawing attention to any necessary precautions) to be posted along the truck or haulage roads at appropriate places, like level crossing , curve and turning points etc. d) To designate the persons authorized to ride on trucks; e) To give every truck driver directions in writing with respect to loads, speed, persons authorized to rides on trucks and precautions necessary for safe running. f) To countersign entries in books and records to be maintained in pursuance of these precautions; g) To take such other precautionary measures as may be necessary to ensure safe operation and maintenance of transport vehicles and for the safe of work persons.

13.0 TESTING OF BRAKES:

13.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(a) SERVICE BRAKE TEST : The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) PARKING BRAKE TEST : The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

13.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

13.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Serice brake, Retard brake, parking brake and

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steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

14.0 FENCING AROUND OPENCAST WORKINGS: The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11of 1959.

15.0 PRECAUTIONS AGAINST FIRE:

15.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

15.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation.

16.0 Precautions against dust:

16.1 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m³) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

16.2 Truck mounted drill machines design for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

16.3 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and Benches where mobile HEMM, trucks and tippers operate.

16.4 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

17.0 Protections of workers against noise & vibration: Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

18.0 GENERAL LIGHTING , PROTECTIVE EQUIPMENT,DUST,NOISE ETC.

18.1 General Lighting: Where natural lighting is insufficient, adequate general lighting as per the standards laid down in Notification No. GSR-618(E), dated 28th April, 2017, published in the Gazette of India dated 21st June, 2017, Part II Section 3(i). [reproduced in No. DGMS (Legis.) Circular No. 03 of 2017 Dhanbad, dated], issued under Regulation 148(2) shall be provided during working hours in the opencast workings and along roads, etc. For proper inspection of the high sides and benches of the opencast workings at night, suitable search lights shall be provided.

19.0 Protective equipment: (a) Every person working in the mine shall be provided with, and shall use, a helmet, protective, Footwear, fluorescent jacket, dust masks, goggles and ear plugs/earmuffs of a type approved by the Chief Inspector of Mines. (b) Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS license and approved by the Chief Inspector of Mines.

20.0 Code of safe work practices:

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20.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

20.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

20.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

21.0 Miscellaneous:

21.1 (a) Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

21.2 Separate stock yards shall be maintained for dumping and dispatch of minerals and it shall be ensured that dispatch of minerals is not carried out from the stock yard where dumping is under progress.

22.0 Please note that this permission is subject to the following additional conditions:

22.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mining operation for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operation shall not be resumed without an express and fresh permission in writing.

22.2 This permission may be amended or withdrawn at any time should it be considered necessary in the interest of safety.

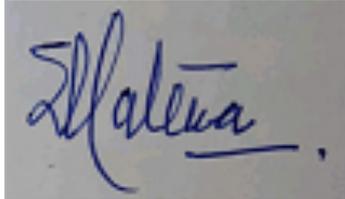
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22.3 If at any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

22.4 This permission is being issued specifically under the regulations mentioned above and without prejudice to any other provision of law, which may be or may become applicable at any time.

22.5 This letter specifying conditions governing to use of Heavy Earth Moving Machinery (HEMM's) shall remain valid up to **five (05) years from the date of issue of this permission letter or validity of lease period whichever is earlier.**

Your Faithfully



SURJEET KATEWA (DIRECTOR - AJMER REGION 1)

 <p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महानिदेशालय Directorate-General of Mines Safety</p>	
NO: 51250406 NWZ Ajmer Region 1 Perm 2025 279625	Ajmer, Date: 01/12/2025
कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr2025@gmail.com, दुरभाष संख्या : 0145-2425537	

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-1, अजमेर / Ajmer Region-1, Ajmer.

सेवा में,

श्री मनरा राम, खान प्रबंधक

(प्रथम श्रेणी प्रमाण पत्र संख्या FMR 221P00477/3874, dated 03.07.2023)

1. बनेठी मेसनरी स्टोन खान (एम एल संख्या 87/1997),
2. बनेठी मेसनरी स्टोन खान (एम एल संख्या 88/1997),
3. बनेठी मेसनरी स्टोन खान (एम एल संख्या 89/1997),
4. मालिक : मैसर्स गैलेक्सी इन्फ्रा,
5. : निकट ग्राम बनेठी, तहसील कोटपूतली, जिला जयपुर, राजस्थान।

विषय: धातुत्पादक खान विनियम 1961 के विनियम 34(4) एवं 34(6) के अंतर्गत एक से अधिक खानों पर खान प्रबन्धक अनुज्ञा पत्र की स्वीकृति के संबंध में।

महोदय,

उपरोक्त विषय पर आपके ऑनलाईन आवेदन संख्या 279625, दिनांक 26.11.2025 व ऑफलाईन दस्तावेजों में दिये गए तथ्यों तथा साथ संलग्न Key Plan No. BANETHI/34/F-366/2025, dated 18.10.2025 के अनुसार आपके आवेदन पर विचार किया गया।

खान निरीक्षक (वर्तमान खान सुरक्षा महानिदेशक) को धातुत्पादक खान विनियम 1961 के विनियम 34(4) एवं 34(6) के अंतर्गत दिये गए अधिकारों और मुख्य खान निरीक्षक (वर्तमान खान सुरक्षा महानिदेशक) द्वारा अधिनियम 1952 की धारा 6(1) के अंतर्गत मुझे दिये गए प्राधिकरण के तहत मैं श्री मनरा राम, प्रथम श्रेणी प्रबंधक सक्षमता प्रमाण पत्र धारक को निकट ग्राम बनेठी, तहसील कोटपूतली, जिला जयपुर, राजस्थान स्थित खानों क्रमशः (1) बनेठी मेसनरी स्टोन खान (एम एल संख्या 87/1997, लिन 2569100210), (2) बनेठी मेसनरी स्टोन खान (एम एल संख्या 88/1997, लिन 2569703835) एवं (3) बनेठी मेसनरी स्टोन खान (एम एल संख्या 89/1997, लिन 2727700247), खान मालिक : मैसर्स गैलेक्सी इन्फ्रा, में निम्नलिखित शर्तों पर खान प्रबंधक के रूप में कार्य करने के लिए प्राधिकृत करता हूँ:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine except the above mentioned mines.
2. No working shall be extended to below ground in the mines.
3. No working shall be made or extended within 45m of any building /structures/railway of permanent nature, not belonging to owner of the mine without obtaining permission in writing from this Directorate under Regulations 109 of the Metalliferous Mines Regulations, 1961.
4. No blasting shall be conducted within 50m of any dwellings not belonging to the owner of the mine.

5. No deep hole blasting/deep hole controlled blasting shall be conducted in the mines without obtaining express permission in writing from this Directorate.

6. No heavy earth moving machinery (HEMM) shall be deployed for digging, excavation and removal of material without obtaining express permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, from this Directorate.

7. Drilling and cutting shall be carried out by drills only if they are provided with wet drilling arrangement or with a device suitable for the purpose to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling and it shall be maintained in efficient working order.

8. Airborne dust survey as provided in Regulation 124(3)(a) of the Metalliferous Mines Regulations, 1961, shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.

9. Distance between the mines shall not exceed five kilometres.

10. Maximum employment in all mines on any day shall not exceed 150.

11. The total amount of explosives used per day in all such mines shall not exceed 750 kgs.

12. Daily personal supervision shall be exercised by the manager at mine.

13. Each mine shall be worked in one shift of eight hours only during the day light hours.

14. For effective control, supervision and direction of all mines suitable vehicle shall be provided to the manager by the mine owners. The Manager shall be provided with suitable means of communication to exercise daily personal supervision in each mine.

15. Manager shall be assisted by at least a Mine Foreman/Overman and/or a Mining Mate/Mining Sirdar at each mine during the working hours for supervision of the mine workings.

16. In absence of the Mining Mate/Mining Sirdar, mining activities shall be carried out under the personnel supervision of the manager in any one of the mine.

17. All operations carried out in connection with the mine shall be conducted in accordance with the provisions of The Mines Act, 1952 / OSH code 2020 as applicable from time to time and of the regulations, rules, bye-laws and order made there under. All the contraventions stipulated in any contravention letter/prohibitory order/ improvement notice issued from this Directorate under the provisions of The Mines Act, 1952 / OSH code 2020 as applicable from time to time and of the regulations, rules, and orders made there under shall be strictly complied with.

18. Mine Management shall also ensure the following:

i. Conduct of Initial and Periodical medical examination of every person employed in the mine in accordance to Rule 29B of the Mines Rules, 1955.

ii. Issue of photo identity card to every person employed in the mine shall be done in accordance to Rule 77-A of the Mines Rules, 1955.

iii. Form A and D registers shall be maintained in accordance to Rule 77 and 78 of the Mines Rules, 1955 read with DGMS Cir No.01 of 2017.

19. The manager shall not allow any person for employment in the mine unless such persons have been imparted initial/refresher vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.

20. Mine workings shall not extend within 7.5 m of common boundary between the said mines without obtaining permission from this Directorate as required under the Regulation 111(3) of the Metalliferous

Mines Regulation, 1961. The workings within 7.5 m of common boundary shall be stopped forthwith and protective works shall be constructed.

21. Every competent person in the mine shall be provided with authorization by the manager of the mine, for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.

22. The blasting operations in each mine shall be carried out only under the personal supervision of the Manager.

23. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Foreman he shall also maintain his respective daily report in addition to Blaster's daily report.

24. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through DGMS Portal <http://accident-statistics.dgms.gov.in/Login/ESLogin> and ShramSuvudha Portal <https://return.shramsuvudha.gov.in/>.

25. All applications for permissions as required under the Mines Act, 1952 / OSH code 2020 as applicable from time to time and its subordinate legislation shall be submitted Online through website- dgms.gov.in.

26. This authorization shall remain valid up to the date as mentioned below and stands cancelled as soon as the person to whom it is granted leaves the service at mine under reference. As per Sub Regulation (8)(a)(iii) of Regulation 34 of the Metalliferous Mines Regulations, 1961, no manager shall vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office and under intimation to this Directorate.

27. The Mine shall not be worked in absence of Manager. No ore dressing/handling/processing plant shall be attached with the mine.

28. Where by reason of absence or for any other reason, the manager is unable to exercise daily personal supervision, a person holding a valid Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7)(a)(i) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region-1, etc.

29. If at any time any of the condition subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.

30. Notwithstanding anything, this authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 34(6) & 34(4) of the Metalliferous Mines Regulations, 1961 only, without prejudice to any other provisions of law that may be or may become applicable at any time including any restrictions/objections imposed by any Govt. Authority.

31. This Authorization supersedes any authorization issued earlier to the above-mentioned mine under Regulation 34(6) & 34(4) or 34(6) of the Metalliferous Mines Regulations, 1961

32. This authorization shall remain valid till the validity of the concerned certificate of the manager unless the concerned manager's certificate is revalidated.

33. A hard copy of this permission shall always be kept in the office of the Manager of the mine for reference and strict compliance.

34. This Authorization is subject to any order or direction from any Court of the competent jurisdiction.

35. This Authorization is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement, appointment of manager, surface plan and other relevant documents submitted by the owner/agent/manager.

36. This authorization shall remain valid for a period of **one year** from the issue of this letter OR till the **validity of the mining leases** under reference, **whichever is earlier**.

भवदीय



खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-1, अजमेर / Ajmer Region-1, Ajmer.

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Regards,
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